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Delhi School Education Bill, 1972.

of them did not secure even a single vote. To put a check to such candidates these proposals have come.

Sir the Election Commission in its report submitted in the year after the 1962 election made certain suggestions. They reiterated those suggestions in their report after the 1967 election. Therefore, the restrictions that are proposed in the Bill are

Then, Sir, another serious malady noticed is that out of a sense of frustration and dismay cases are filed on grounds which are flimsy and imaginary in the process indulg-ing in wild and sweeping allegations which do not rebound to the credit of the candidate at large. On the other hand, this does impair the image of the nation before the eyes of the world. Therefore, Sir, to maintain the dignity attached to the high office, it would be absolutely necessary to do away with the offence of bribery and undue influence as ground for challenging the election to the office of President or Vice-President, since frustrated individuals do not hesitate to sling mud regardless of the consequences of their acts or the image of the nation. It is for these reasons that these Government. They are going before the Joint Committee which would consider all aspects of the matter and will send the Bill in such form as the Joint Committee may think proper.

## THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Committee of the Houses on the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952, and resolves that the following 15 members of the Rajya Sabha,

- Shri Gunanand Thakur
   Shri Kota Punnaiah
   Shri T. N. Singh

- 4. Sardar Gurcharan Singh Tohra
- Shri K. A. Krishnaswamy
   Shri J. P. Yadav
- 7. Shrı Balachandra Menon
- 8. Shri Lokanath Misra
- 9. Shri Lalbuaia
- 10. Shri Ganeseh Lal Mali
- 11. Shri E. M. Sangma
- 12. Shri Trilok Singh
- 13. Shri H. M. Trivedi 14. Shrimati Margatham Chandrasekhar, and 15. Shri K. B. Chettri

be nominated to serve on the said Joint Committee.'

The motion was adopted.

## THE FOREIGN EXCHANGE REGULA-TION BILL, 1972

(Motion for reference to Joint Committee)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to move the following motion:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions in-directly affecting foreign exchange and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country, and resolves that the following 15 members of the Rajya Sabha,

- 1. Shri N. K. Shejwalkar
- Shri Thillai Villalan
   Shri B. K. Kaul
- 4. Shri B. V. Abdulla Koya
- 5. Shri M. R. Venkataraman 6. Shri B. N. Mandal
- 7. Shri M. S. Oberoi
- 8. Shri Bindeshwari Prasad Singh
- 9. Shri Manubhai Shah

- 10. Shri Chakrapani Shukla 11. Shri V. B. Raju 12. Shri N. R. Choudhury
- 13. Shri H. S. Narasiah
- 14. Shri Babubhai M. Chinai and
- 15. Shri N. P. Chaudhari,

be nominated to serve on the said Joint Committee.'

The question was put and the motion was adopted.

## THE DELHI SCHOOL EDUCATION BILL, 1972

(Motion for reference to Joint Committee)

THE MINISTER OF EDUCATION, SO-CIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for better organisation and develop-ment of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto, and resolves that the following 15 members of the Rajya Sabha:

- 1. Shri Bhupesh Gupta 2. Shri Nawal Kishore
- 3. Dr. Bhai Mahavir

[Prof S Nurul Hasan]

- 4 Shri N G Goray

- 5 Shri D Y Pawar
  6 Shri N H Kumbhare
  7 Shri Suhrid Mullick Choudhury
- 8 Dr Vidya Prakash Dutt
- 9 Shri Janardhana Roddy 10 Shri Yashpal Kapur 11 Dr V B Singh 12 Dr Triguna Sen

- 13 Prof S Nurul Hasan
- Shrimati Savita Behen and Shri Jairamdas Daulatram 14

be nominted to serve on the said Joint

The question was proposed

श्री गनेशी लाल चौधरी (उत्तर प्रदेश) श्रीमन्, यह जिल चूकि सिलेक्ट कमेटी को जा रहा है इसलिये में सिलेक्ट कमेटी के मेम्बरो की जानकारी के लिये एक बात कहना चाहता हु। श्राप इस बिल के द्वारा दिल्ली मे जो इस्टीट्युशम है, गैक्षणिक संस्थाए है उनको रेगुलेट करने जा रहे हैं, तो मैं सिलेक्ट कमेटी से यह कहूगा कि जिस वक्त यह मैंटर डिसकस हो सिलेक्ट कमेटी में, तो उस समय जिन प्राइवेट इस्टीट्य्शम म शेडयूल्ड कास्ट ग्रौर शेडयूल्ड ट्राइच्ज का सरक्षण स्टाफ में स्रोर विद्यार्थिया में न ही उन पाठगालाम्रो भौर उन इम्टीट्युशस को कतई यह तरजीह न दे श्रीर उनको रिकगनाइज न

तो श्रापके द्वारा जो सिलेक्ट कमेटी होगी उसको मै यह सुझाव देना चाहता हु कि वह इस प्वाइट को ग्रन्छ। तरह से कसी डर कर ले जिस तरह से गवर्नमेट सर्विसेज में रिजर्वशन उसी तरह से सारे दिल्ली के इस्टाटयुशस मे शेडयुन्ड कास्ट ग्रौर शेडयुन्ड ट्राइब्ज का स्टाफ में रिजर्वेशन होना चाहिये ग्रोर विद्यार्थियों में भी रिजर्वेशन होना चाहिये । यह मै स्नापके द्वारा स्झाव देना चाहता हु।

SHRI G A APPAN (Lamid Nadu) Mi Vice Chairman Sir, as a man in the field of education for the last 40 years I have certain observations to make to the honour able Minister I have seen the Bill Many of the Government Iducation Bills I have seen are very, very detrimental to the pri vate aided institutions which have done the MB(N)11RSS-270-4-11-72-GIPS

greate t service to the country. On accoun of the whims and fancies of some of th officers they present anything to boost the name and boost their control, to have gripping hand, over the management any management could not give them o appears them to their satisfaction, they want to put any obstacle in their way. In the interests of the private managemen which constitutes at least 70 per cent o education management, I would reque that some people who acpresent the interest of the private management and thes schools should also be able to find a place on the Committee somewhere After all you may say, why not you people mak vour own representation. But that is no the case. Unless there is somebody to rais at least a voice of dissent or protest, I ar sure no enactment without the consent o the private management at a national leve can be considered to be an effective law

PROF S NURUL HASAN Joint Committee to consider things. I have no right to speak on behilf of the Jou Committee of the two Houses

VICE CHAIRMAN (SHRI V I RAJU) The question is-

That this House concurs in the re commendation of the Tok Sabha that th Rajva Sabha do join in the Joint Con mittee of the Houses on the Bill t provide for better organisation and development of school education in th Union territory of Delhi and for matte connected therewith or incidental there to and acsolves that the following I members of the Raysa Sabha

- I Shri Bhupesh Gupta
- 2 Shii Nawal Kishore
- 3 Dr Bhai Mahavir
- 4 Shii N G Geray 5 Shii D Y Pawar 6 Shii N H Kumbhare
- Shii Suhrid Mullick Choudhurs
- Dr Vidva Prakash Dutt
- Shri Jinardhana Reddy

- 10 Shii Yashpal Kipiii 11 Dr. V. B. Singh 12 Dr. Triguna Sen 13 Prof. S. Nutul Hasan
- 14 Shrimati Savita Behen and 15 Shri Jairamdas Daulatram
- Le nominated to serve on the said Jon

The motion was adopted

Committee "

THE VICE CHAIRMAN (SHRI V ) RAJUL The House stands adjourn

> The House then adjourned w die at thirty three minites past of the clock